

ITEM NO.32

Court 9 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).4178/2021

(Arising out of impugned final judgment and order dated 11-09-2015 in CRMBA No.308915/2014 passed by the High Court Of Judicature At Allahabad)

DARYAB SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.65784/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.97325/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No.4971/2021 (II)

(IA No.79140/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.79136/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.79138/2021 - EXEMPTION FROM FILING O.T., IA No.97323/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-09-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Ranjan Mukherjee, Adv.
Mr. Ronak Karanpuria, AOR

Mr. Arvind Varma, Sr. Adv.
Mr. Ronak Karanpuria, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Ms. Deepika Kalia, Adv.
Ms. Nandita Jha, Adv.

Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1.) No.4178/2021

Heard learned counsel for the parties.

The petitioners have already undergone incarceration for more

than 15 years. It is contended that the appeal before the High Court is pending since 2007 and it is not likely to be heard in near future.

Considering that the petitioners have already undergone 15 years of incarceration, we direct that the petitioners be released on bail on such terms as may be imposed by the Trial Court.

The special leave petition is, accordingly, disposed of.

Pending application(s), if any, stands disposed of.

SLP(Cr1) No.4971/2021

Heard learned counsel for the parties.

The contention of learned counsel for the petitioner is that the petitioner has already undergone incarceration for nearly 12 years. The appeal which was filed before the High Court in the year 2013 has yet not been heard and there are no chances that the same will be heard at an early date.

Considering the facts and circumstances of this case, we are of the opinion that the petitioner has made out a case for grant of bail. The petitioner is directed to be released on bail on such terms as may be imposed by the Trial Court.

The special leave petition is, accordingly, disposed of.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS